

HIGH COURT OF HIMACHAL PRADESH, SHIMLA

No. HHC/ Admn.1(18)/78-XII-

Dated: 05.05.2014

“OFFICE ORDER”

In supersession of earlier office orders made by Hon’ble the Chief Justice in this behalf from time to time, Hon’ble the Acting Chief Justice, in the interest of administration of justice has been pleased to constitute the following Committees with immediate effect:-

Sl. No.	Committee(s)	Hon’ble Members	Subjects	Secretary
1.	I.Administrative II. Disciplinary and Promotion	Hon’ble the Acting Chief Justice. Hon’ble Mr. Justice Sanjay Karol. Hon’ble Mr. Justice Rajiv Sharma.	(i) Service conditions and disciplinary/vigilance matters of Judicial Officers/Additional District & Sessions Judges/ District & Sessions Judges. (ii) Probation, Regularization and Confirmation of Judicial Officers/ Additional District & Sessions Judges/District & Sessions Judges. (iii) Seniority matters of Judicial Officers/Additional District & Sessions Judges/District & Sessions Judges. (iv) Screening of Judicial Officers/ Additional District & Sessions Judges/District & Sessions Judges for their utility and continuation in service beyond the age of 50, 55 and 58 years. (v) Awarding of Super Time Scale and Selection Grade to Judicial Officers/ Additional District & Sessions Judges/District & Sessions Judges. (vi) Awarding of ACP Scale of Pay to Judicial Officers/ Additional District & Sessions	Registrar General except vigilance matters, Registrar (Vigilance) for vigilance matters Registrar General Registrar General Registrar General Registrar General Registrar General

			<p>Judges/District & Sessions Judges.</p> <p>(vii) Work review/assessment of Judicial Officers/ Additional District & Sessions Judges/District & Sessions Judges.</p> <p>(viii) Conduct Rules.</p> <p>(ix) Creation, constitution and establishment of courts.</p> <p>(x) Recruitment of Additional District & Sessions Judges</p> <p>a) by promotion;</p> <p>b) by direct recruitment; and</p> <p>c) by accelerated promotion on merit-cum-seniority basis (jump promotion).</p> <p>(xi) Promotion of Civil Judges (Junior Division) to the cadre of Civil Judges (Senior Division).</p> <p>(xii) Departmental Examinations by way of direct recruitment to the cadre of District/Additional District Judges and Departmental examinations for the Civil Judges (Junior Division).</p> <p>(i) Designation as Senior Advocates.</p>	<p>Registrar (Vigilance)</p> <p>Registrar General</p> <p>Registrar General</p> <p>Registrar General</p> <p>Registrar (Rules)</p> <p>Registrar (Rules)</p> <p>Registrar General</p> <p>Registrar (Rules)</p> <p>Registrar General</p> <p>Registrar (Rules)</p> <p>Registrar (Rules)</p>
2.	<p>I. Mediation and Conciliation</p> <p>II. Any other matter</p>	<p>Hon'ble Mr. Justice Sanjay Karol.</p> <p>Hon'ble Mr. Justice Dharam Chand Chaudhary</p> <p>Hon'ble Mr. Justice Tarlok Singh Chauhan.</p>	<p>(i) All matters relating to Mediation, Conciliation and ADR Mechanism.</p> <p>(ii) Any other matter which is not covered by the other Committee(s) and also assigned by the Hon'ble Acting Chief Justice.</p>	<p>Members Secretary, HPSLSA/ Co-ordinator (Main Mediation)</p> <p>Registrar General/ Registrar Concerned as the case may be.</p>

3.	<p>I. Training of Judicial Officers</p> <p>II. Coordination with H.P. State Judicial Officer Association.</p> <p>III. Disaster Management.</p> <p>IV. Jail appeals and under trial prisoners.</p> <p>V. Protocol and Hospitality.</p> <p>VI Passport matters.</p> <p>VII. Sexual harassment</p>	<p>Hon'ble Mr. Justice Rajiv Sharma. Hon'ble Mr. Justice Dharam Chand Chaudhary</p>	<p>(i) To oversee the working of Judicial Officers Training Institute, National Law School and all matters relating thereto.</p> <p>(ii) To coordinate with the H.P. State Judicial Officers Association.</p> <p>(iii) To look into the affairs of Disaster Management.</p> <p>(iv) Jail appeals and all matters relating to under trial prisoners.</p> <p>(v) Matters regarding protocol of guests and hospitality.</p> <p>(vi) Passport matters relating to employees of the High Court as well as of District Judiciary including the Judicial Officers.</p> <p>(vii) Matters pertaining to sexual harassment at work places.</p>	<p>Registrar (Rules)</p> <p>Registrar General.</p> <p>Registrar (Admn.)</p> <p>Registrar (Vigilance)</p> <p>C.P.C/O.S. D(Protocol)</p> <p>Registrar (Vigilance)</p> <p>Registrar (Vigilance)</p>
4.	<p>1. High Court Staff and staff of District Judiciary</p> <p>II. Finance</p> <p>III. Library</p>	<p>Hon'ble Mr. Justice V.K. Sharma. Hon'ble Mr. Justice P.S. Rana. Hon'ble Mr. Justice Sureshwar Thakur</p>	<p>(i) All matters pertaining to recruitment, promotion and creation of posts in all cadres of High Court.</p> <p>(ii) Seniority matters, service conditions, grievances and disciplinary matters relating to High Court employees.</p> <p>(iii) Administrative Appeals, representations and disciplinary matters relating to the employees of District Judiciary.</p> <p>(i) To look after all affairs involving Finance.</p> <p>(ii) All matters relating to 13th Finance Commission.</p> <p>Matters pertaining to purchase and distribution of books for Judges' Library/Libraries at the residences of Hon'ble Judges/Libraries in District Judiciary.</p>	<p>Registrar General</p> <p>Registrar (Rules)</p> <p>Registrar (Rules)</p> <p>Registrar (Admn.)</p> <p>Registrar (Vigilance)</p> <p>Registrar (Admn.)</p>

5	<p>I. Building and Infrastructure</p> <p>II. Maintenance of High Court Guest Houses/Sessions Houses</p> <p>III. Retired High Court Judges.</p>	<p>Hon'ble Mr. Justice Dharam Chand Chaudhary. Hon'ble Mr. Justice Tarlok Singh Chauhan.</p>	<p>(i) All matters pertaining to infrastructure in the High Court including approval of the building plans of court accommodation and residential accommodation of Hon'ble Judges.</p> <p>(ii) All matters pertaining to infrastructure in the District Judiciary including establishment/construction and approval of building plans of court accommodation and residential accommodation of all the Judicial Officers in the State and maintenance of all existing buildings of District Judiciary.</p> <p>(iii) Matters relating to maintenance of High Court Guest Houses/Sessions Houses in the entire State.</p> <p>Matters pertaining to retired Hon'ble Judges.</p>	<p>Registrar (Admn.)</p> <p>Registrar (Admn.)</p> <p>C.P.C/OS D(Protocol)</p> <p>Registrar (Admn.)</p>
6.	<p>I. Computer and e-Courts</p> <p>II. Litigation</p>	<p>Hon'ble Mr. Justice Dharam Chand Chaudhary. Hon'ble Mr. Justice Tarlok Singh Chauhan.</p>	<p>To monitor the progress of computerization and e-courts in the High Court and District Judiciary.</p> <p>For advising the High Court on all legal matters where High Court has been impleaded as a party, including special opinions.</p>	<p>C.P.C.</p>
7.	<p>I. Case Management (For High Court)</p> <p>II. Case Management (For District Judiciary)</p> <p>III. Mission Mode Programme</p>	<p>Hon'ble Mr. Justice Dharam Chand Chaudhary. Hon'ble Mr. Justice Sureshwar Thakur.</p>	<p>To devise targets in order to clear back log in High Court.</p> <p>To devise targets in order to clear back log in District Judiciary.</p> <p>To monitor the implementation of Mission Mode Programme.</p>	<p>Registrar (Judicial)</p> <p>Registrar (Vigilance)</p> <p>Registrar (Vigilance)</p>

	IV. Rules		(i) Framing of Rules for the High Court and the District Judiciary. (ii) Amendment of existing Rules. (iii) Framing of Rules for H.P. State Judicial Academy. (iv) Consolidation of Rules.	Registrar (Rules)
	V. Permission to Judicial Officers		All matters relating to grant of permission for purchasing/disposing of the immovable properties by Judicial Officers/ADJs/DJs on lease, mortgage, sale, gift or otherwise.	Registrar (Vigilance)
	VI. Right to Information Act.		Matters covered under the Right to Information Act including necessary steps for follow-up.	Registrar (Rules)
8.	Juvenile Justice.	Hon'ble Mr. Justice Tarlok Singh Chauhan. Hon'ble Mr. Justice P.S. Rana.	All matters relating to functioning of Juvenile Justice Boards in the State of Himachal Pradesh.	Registrar (Rules)

Notes:

i) Hon'ble the Acting Chief Justice shall be the ex-officio Chairman of all the Committees.

ii) All recommendations made by the Committees except the Committees presided over by the Hon'ble the Acting Chief Justice shall be placed before Hon'ble the Acting Chief Justice before taking follow-up action thereon.

BY ORDER OF HON'BLE THE ACTING CHIEF JUSTICE

REGISTRAR GENERAL

Endst.No.HHC/Estt.1(18)/78-XIII-

Dated:05.05.2014.

Copies forwarded for information to:-

1. Deputy Registrar-cum-Special Private Secretary to Hon'ble the Acting Chief Justice;
2. Secretaries to Hon'ble Judges;
3. The Secretary/Private Secretary/PAs to the Registrar General/Registrar(Administration)/Registrar(Rules)/Registrar (Judicial)/Registrar(Vigilance);
4. All the District & Sessions Judges/Additional District & Sessions Judges in the State;

5. The C.P.C./O.S.D (Protocol)
6. All the Deputy Registrars/ Assistant Registrars/ Court Masters;
7. All the Section Officers/Protocol Officer/Public Relations Officer/ Private Secretaries/Chief Librarian/Marriage Counsellor;
8. The Section Officer (Computer) is directed to upload the above Office Order on the High Court Website today itself and also to update the website accordingly.

(From Sl. Nos. 1, 2, 3, and 5 to 8 High Court of H.P. at Shimla)

REGISTRAR GENERAL